

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No.: 193/TT/2023**

Date: 14.9.2023

To

Shri B. B. Rath  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Sub: Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from Actual COD to 31.3.2024 for Asset under “Regional Strengthening Scheme to mitigate the overloading of 400 kV NP Kunta -Kolar S/C line” in the Southern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.9.2023 :-

## **2019-24 period**

- a) Confirmation whether any more ACE is expected beyond 2024-25 on account of undischarged liability/balance retention payment beyond the claimed amount.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission asset.
- c) Provide Initial Spares Discharge statement for the transmission asset.

## **Forms**

- d) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure-I.
2. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.

3. Confirm whether there is no further additional information required to be submitted by the Petitioner.
4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### Annexure-I

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						